

**आयकर अपीलीय अधिकरण “ए” न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH, PUNE**

**BEFORE SHRI R.K. PANDA, VICE PRESIDENT
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

**आयकर अपील सं. / ITA No.770/PUN/2025
निर्धारण वर्ष / Assessment Year : 2025-26**

Kshatriya Dnyati Maratha Samaj Sanghatana, At Post Guhagar Dist.-Ratanagiri-415703	Vs.	Income Tax Officer
PAN : AAABK1552B		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

Assessee by :	Shri Pramod S. Shingte
Department by :	Shri Amol Khairnar
Date of hearing :	06-10-2025
Date of Pronouncement :	06-10-2025

आदेश / ORDER

PER ASTHA CHANDRA, JM :

The appeal filed by the assessee is directed against the order dated 04.02.2025 of the Ld. Commissioner of Income Tax (Exemption), Pune pertaining to Assessment Year 2025-26.

2. The assessee has filed an application dated 03.10.2025 to withdraw the appeal. The relevant extract of the application reads as under :

“We refer to the appeal being filed by us against the order dated 04.02.2025 by CIT(EXEMPTION) rejecting our application for recognition u/s 80G.

We intend to withdraw the said appeal for the following reason:

The appellant intended to file appeal against the rejection of its registration application U/S 12AB as well as its rejection of approval U/S 80G. While filing the appeal against these two orders, the appeal against order rejecting application for registration U/S 12AB was filed correctly. However, while filing the appeal against rejection of approval U/S 80G, inadvertently, Form-36 and Other Documents relating to appeal against order of rejection of registration application U/S 12AB were attached which has resulted this appeal as being infructuous.

We request you to kindly allow us to withdraw this appeal with a request to condone the delay in filing fresh appeal being filed by us.”

3. Shri Amol Khairnar, representing the Department submitted that the Department has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the above request of the assessee, the appeal is hereby dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 06th October, 2025.

Sd/-
(R.K. Panda)
VICE PRESIDENT

Sd/-
(Astha Chandra)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 06th October, 2025.
रवि

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune